

Referring of Visvasvaraya Iron and Steel Company Limited to BIFR

2799. SHRI B.K. HARIPRASAD: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that the Visvasvaraya Iron & Steel Co. Ltd. (VISL) is being referred to BIFR due to step motherly attitude of the State Government of Karnataka;

(b) whether it is a fact that while the Government of Karnataka extended tax benefits to new pig iron producers in the State, no such relief was given to VISL for its newly set up blast furnace complex;

(c) whether it is a fact that a number of State Government units owe payments to VISL for materials purchased; and

(d) as a majority stake holder, whether SAIL will bail out VISL especially funding the captive power unit proposed for VISL?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b) While there is interaction by SAIL and VISL with the Government of Karnataka (GOK), as on 31st March, 1995, VISL is not a Sick Industrial Company within the meaning of Clause (O) of Sub-Section (1) Section 3 of the Sick Industrial Companies (Special Provision) Act, 1985. However, the financial position of VISL continues to be worrisome, largely due to inadequate power supply from Karnataka Electricity Board (KEB) and non availability of various reliefs like exemption from sales tax on Pig Iron etc. These issues have been taken up with the Government of Karnataka, and this will help in improving the financial position of VISL.

(c) Yes, Sir.

(d) A captive diesel based power unit has already been installed at VISL.

Hostel for Working Disabled Women

2800. SHRI JOYANTA ROY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is correct that there is a shortage of facilities like working women hostels for the disabled women; and

(b) if so, whether Government are planning to build working women hostels; and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA): (a) and (b) Under the Scheme of assistance for construction/ expansion of hostel buildings for working women with Day-care Centre for children, handicapped working women are given preference in the matter of allotment of accommodation in working women hostel. Under the Scheme, financial assistance is provided to the extent of 50% of cost of land and 75% of the cost of construction of the building to Voluntary Organisations, Public Trusts, Universities, Women Development Corporations, Colleges and Schools of Social Work and local bodies. Applications of organisations/institutions for construction of hostel buildings exclusively for disabled working women can also be considered, if the proposals are in accordance with the scheme guidelines.

Admissions in Central Schools against Discretionary Quota

2801. SHRI VIREN J. SHAH:
SHRI PRAMOD MAHAJAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have issued any guidelines on discretionary quota for admissions in the Central Schools in the country; and if so, the details thereof;

(b) the total number of admissions made in the Central Schools in the country (State-wise) during each of the last three years and so far in 1995; and

(c) how many of these admissions have been made on the basis of discretionary quota during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes, Sir. The guidelines for special dispensation broadly are that each M.P. can recommend two cases while Members of consultative and standing Committee of Ministry of Human Resource Development and Ministers can recommend five cases each. The Members of Board can recommended five names and recommendations from others can also be considered. To operationalise these recommendations, a committee has been set up to process the cases in the light of the guidelines. The total number of admissions in all Kendriya Vidyalayas should not exceed 10% of the total admissions of the previous academic year.

(b) and (c) As per information furnished by Kendriya Vidyalaya Sangathan the details of total admissions in class-I and admissions under special dispensation during last three years and so far in 1995 are:

Year	Total Admissions during previous year	Total admissions ordered on special dispensation
1992-93	64907	4482
1993-94	63255	5806
1994-95	63243	6991
1995-96	71172	10012

The Region-wise list of fresh admissions is given in the statement.

Statement

Details of Region-wise Admission Made During die Last Three Years

Region	1992-93	1993-94	1994-95
Ahmedabad	3154	2538	2584
Bangalore	—	3543	3675
Bhopal	4145	3802	4463
Bhubaneswar	4453	3273	3221
Bombay	4718	4437	4654
Calcutta	3196	2887	3061
Chandigarh	4507	4092	5319
Delhi	6313	5835	5709
Dehradun	—	3417	3488
Guwahati	2917	2663	2977
Hyderabad	4732	3689	4903
Jabalpur	—	3220	3725
Jaipur	4560	3573	4331
Jammu	3890	3262	3341
Lucknow	4761	4070	5066
Madras	4844	3158	4600
Patna	4139	3634	4086
Silchar	2636	2093	1917
KVS (HQs.) (Schools abroad)	294	57	82
	63255	63243	75172

Note: Regional Office at Bangalore, Jabalpur and Dehradun were not opened during 1991-92.

Welfare Scheme Announced by Government during the Last Three Years

2802. SHRI RAMDAS AGARWAL: Will the Minister of WELFARE be pleased to refer to the answer to Unstarred Question 1285 given in the Rajya Sabha on 8th December, 1995 and state the welfare schemes which were announced/launched by Government during the last three years indicating the amount allocated&pent and balance left as on 30th November, 1995 (year-wise) and scheme-wise?